

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Phone: 011-23753942 Fax-23753923

Petition No. 281/GT/2020

Date: 17.4.2023

To,

Additional General Manager (Commercial),
NTPC Limited,
NTPC Bhawan,
Core-7, Scope Complex,
7 Institutional Area, Lodhi Road,
New Delhi – 110003

Sir,

Subject: Petition for approval of tariff of Tanda STPS Stage-II (1320 MW) for the period from anticipated COD of Unit- I (1.11.2019 to 31.3.2024).

Reference: ROP of the hearing dated 6.4.2023 in Petition No. 281/GT/2020.

Pursuant to hearing of Petition No. 281/GT/2020 vide ROP dated 6.4.2023, and on check, the Petitioner is directed to file the following additional information on or before **4.5.2023** after serving copy to the Respondents:

- (a) *In regards to claim made that various factors led to delay in COD of units, the updated CPM / PERT charts as on 1st April of each year from inception of project to till the COD of unit II i.e. 1.7.2021.*
- (b) *In regards to claim made that delay in land acquisition for 'Railway Siding' and 'CHP' led to delay in COD of units, the details of the efforts made to avail coal through alternative mode i.e. road and expedite the trail run and COD of units thereof. In case, if the coal is availed through alternate mode, the reasons for claiming delay in railway siding led to delay in COD of unit(s).*
- (c) *In regards to claim made that the delay in land acquisition for 'Ash Dyke' led to delay in commissioning of unit(s), the capacity of all other facilities associated with ash, during such delay and establish that in absence of subject ash dyke, the trail run of unit(s) couldn't have been possible.*
- (d) *In regards to delay claimed on account of excess rainfall, month wise historical rainfall data for last 10 years and rainfall data considered in DPR of the project.*
- (e) *The details of communication made with Central / State agencies and beneficiaries highlighting these issues and envisaged delay thereof along with remedial actions.*
- (f) *The actual date of successful trail run operation of each unit.*
- (g) *The delay claimed on account of each such factor from zero date to COD of unit 2 (7.11.2020) in the following format:*

Period	Total No. of Days in period	Delay claimed					
		Factor 1	Factor 2	...	Factor n	Overlapping Days	Total no. of days claimed for Delay
Zero date – end of the month							

Month 2							
....							
Start of Month m to COD of Unit 1							
COD of Unit 1 to end of the month							
Month m+1							
...							
Start Month n to COD of Unit 2							

- (h) *In regards to claims made under form 9, the following:*
- a. *The information for each of negative entries claimed along with links of corresponding positive entries / capitalization.*
 - b. *The details regarding claim made towards 'Site Development'.*
- (i) *With reference to information furnished in Form 15, the subject information as per the prescribed form along with GCV (TM) as well as GCV (EM) at both loading end and unloading end along with the sampling reports and reasons for excess loss in GCV, may be 500 kCal / kg, if any. Further, the month wise amount recovered on account of moisture and grade slippages and the adjustment made in Form 15 shall also be furnished.*
- (j) *The detailed break up of Rs. 16396.77 lakh claimed towards 'Railway Siding and Locomotives' under 'Form B' and whether such works are part of original scope of works and approval of board thereof.*
- (k) *In regards to various claims made under 'Form P', the detailed break up of Rs. 955.70 lakhs, Rs. 1516.83 lakhs, Rs. 226.74 lakhs and Rs. 8754.72 lakhs claimed towards subheads of 'Power Charges', 'R&M – Others', 'Guest House Exp' and 'IEDC trfd from CC', respectively.*
- (l) *The details / factors cropped up after COD of Unit I and led to delay in trail run and COD of unit II.*
- (m) *In regards to O & M charges, water charges and security charges claimed in 2019 – 20 and 2021 – 22, it is noted that these are much higher than other years of 2019 – 24 period. Accordingly, the reasons for the same along with the details of auditor certified total actual expenses incurred towards additional capital expenditure, O & M, water charges and security charges and apportionment thereof to unit 1 and 2 and / or IEDC shall be furnished by the Petitioner.*

2. The Respondents shall file their replies by **19.5.2023** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **26.5.2023**. The due date for filing the additional information and reply/rejoinder shall be strictly complied with and no extension of time shall be granted.

Yours Sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:
All Respondents